

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.474/96

Tuesday this the 23rd day of April, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S.Sarangadharan Nair,  
Assistant Station Master,  
Southern Railway,  
Kulitturai Railway Station.

...Applicant

(By Advocate Mr.T.C.G.Swamy)

vs.

1. Union of India through  
The General Manager,  
Southern Railway,  
Madras-3.

2. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14.

3. The Senior Divisional Operating Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14.

..Respondents

(By Advocate Mrs.Sumathi Dandapani)

The Application having been heard on 23.4.1996, the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant is aggrieved by the orders of the disciplinary authority (A9) and affirmed by the Appellate Authority(A-11). Under Rule 25 of the Railway Servants(Discipline and Appeal) Rules, applicant can move the Revisional Authority and he will do so. The order of the Appellate Authority is not a very satisfactory order and the Revisional Authority will examine the matter in depth, refer to the evidence in detail and pass a speaking order within four months

: 2 :

of the date of receipt of the Revision Petition.

2. Original Application is disposed of as aforesaid. No costs.

Dated the 23rd April, 1996.

*P. V. Venkatakrishnan*  
P. V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

njj/23.4

List of Annexures

Annexure A9: A true copy of the Penalty Advice bearing No. V/T 157/Misc/27-1/LC/2/95 dated 12.1.96 issued by the 3rd respondent.

Annexure A11: A true copy of the Appellate Order bearing No. V/P 227/A/96/18 dt. 12.3.96 issued by the 2nd respondent.